

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

101. COMP.APPL 3/2024

COMP.APPL 34/2024

COMP.APPL 40/2024

In

C.P.(CAA)/209(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **09.07.2024**

NAME OF THE PARTIES: Zee Entertainment Enterprises Limited

Appearance

For Applicant /Liquidator : Ms. Sraddha Kedia i/b Rashmihant &
Partners

For Respondent: Adv. Vatsala Kumar, Aniruddha Banerzi in
COMP. APPL 3/2024 & COMP.APPL
40/2024 for Respondent No.1 and COMP.
APPL 34/2024 for Respondent No.2

For BEPL and CMEPL: Adv. Meghna Rajadhyaksha.

SECTION 230-232 OF THE COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

C.A. 3/2024 and CA 40/2024- Composite written submission in both
the IAs have been submitted on behalf of the Applicant. **Reserve for
Orders.**

C.A. 34/2024- Counsel for the Resolution Professional states that R-1
does not wish to file the written submission.

Written submissions have already been filed by R-2 and R-3 and the Applicant has also filed the written submission. Accordingly, matter is **reserved** for **orders**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Saharukh---

Sd/-
LAKSHMI GURUNG
Member (Judicial)